

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.580/2005

Wednesday, this the 3rd day of August, 2005.

CORAM:

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

Raju George,
GDSMC, Kattachira B.O.,
Kottayam, residing at Vallathara House,
Mannanam, Athirampuzha Village,
Ettumanoor, Kottayam. Applicant

(By Advocate Shri P.R.Padmanabhan Nair)

Vs.

1. Asst. Supdt. of Post Offices,
Kottayam East Sub Division,
Kottayam-686 001.
2. Senior Supdt. of Post Offices,
Kottayam Division, Kottayam.
3. Post Master General,
Central Region, Kochi-682 016.
4. Chief Postmaster General,
Kerala Circle, Trivandrum. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The Petition having been heard on 3.8.2005, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN.

Heard the counsel for applicant. It is submitted that the applicant is presently working as Gramin Dak Sevak Mail Carrier (GDSMC for short) at Kattachira B.O. in Kottayam East Sub Division and that post having been abolished he has been given alternate employment as GDSMD at Punnathura Branch Post Office. But due to the difficulty on account of health reasons he has requested for an appointment against a vacancy of Gramin Dak Sevak Sub Postmaster(GDSSPM for short) at Vailichira B.O. and that the respondents be directed to consider him for the post.

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2. We direct the Senior Central Government Standing Counsel to take notice for the respondents.

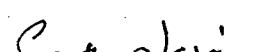
3. The applicant has already been given alternate employment and the action of the respondents for abolishing the post of GDSMC at Kattachira, Kottayam, cannot be questioned. The representation submitted by the applicant to consider him for a vacancy in any branch office in the same division has to be considered by the respondents in accordance with the rules.

4. Accordingly, we dispose of the O.A. at this stage directing the 2nd respondent to consider the representation submitted by the applicant at Annexure A2 dated 25.7.2005 in accordance with the rules and to convey the decision to the applicant within a period of three weeks from the date of receipt of a copy of this order.

5.. O.A. is disposed of at the admission stage. In the circumstance, no order as to costs.

 Dated the 3rd August, 2005.

K.V. SACHIDANANDAN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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